

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 245 of 2020**

**In the matter of:**

**ICICI Bank Ltd**

**Appellant**

**Vs**

**Shubham Capital Pvt Ltd & Ors**

**Respondent**

**Counsel for appellant appeared but did not mark his presence.  
Mr. Abhijit Sinha, MR Ashish Choudhry, MR. Kamesh Vetula Mr Pritha Bajo.**

**ORDER**

**10.02.2020:** Mr. Aashish Choudhary, Learned Counsel for the Respondent No.1 takes notice for filing reply of the Respondent No.1. One week' time is granted from today. Thereafter, the Appellant is granted one weeks' time for filing Rejoinder, if any. In respect of other respondents, notice is ordered returnable by **3<sup>rd</sup> March, 2020.**

2. Let notice be issued to the other Respondents by speed post. Requisites alongwith process fee, if not filed, be filed by 13.2.2020. If the appellant provides the email address of Respondents, Let notice be also issued through email.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

bm/gc